09.11.2006

CP 75/2005 (OA 436/2004)

Mr. P.N. jatti, counsel for applicant. Mr. V.S. Gurjar, counsel for respondents.

Heard the learned counsel for the parties. 14

Learned counsel for the respondents submits that Hon'ble High court has stayed the order dated 09.08.2005 passed in OA No. 436/2004 and as such, this Contempt Petition does not survives.

In view of the averments made by the learned counsel for the respondents, this Contempt Petition does not survives and it is accordingly dismissed. Notices issued to the respondents are hereby discharged. However, it is made clear that in case Hon'ble High Court vacated the stay order, it will be open for the applicant to agitate the matter afresh or to revive this Contempt Petition by filing an MA.

(J.P. SHUKLA) MEMBER (A)

VICE CHAIRMAN